

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 10

IA 2098/2024 (NEW IA) IN C.P. (IB)/2205(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **STATE BANK OF INDIA VS JET AIRWAYS**
INDIA LIMITED

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 2098/2024 (NEW IA) IN C.P. (IB)/2205(MB)2019

- 1) Mr. Ritin Rai, Ld. Counsel for the Applicant, Mr. Malhar Zatakia, Ld. Counsel for the Respondent No. 1, Mr. Anush Mathkar, Ld. Counsel for the Respondent No. 2 and Mr. C. Keswani, Ld. Counsel for the Respondent No. 3 are present.
- 2) Ld. Counsel for the Respondents (i.e. MC Lenders and the Resolution Professional) seek some time to file and place on record Affidavit in Replies. Time is allowed. All the Respondents shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof to the other side well in advance.

3) Stand over to 17.05.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare